

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 53077 of 2016

[Arising out of the Order-in-Original No. RPR/EXCUS/000/COM/075/2016 dated 29/07/2016 passed by The Commissioner, Customs, Central Excise & Service Tax, Raipur.]

M/s Vicon Infrastructure Pvt. Ltd.

...Appellant

Ravi Bhavan, Near Jaistambh Chowk,
Raipur (C.G.).

Versus

**The Commissioner, Customs,
Central Excise & Service Tax,**
Central Excise Building, Dhamtari Road,
Raipur.

...Respondent

APPEARANCE:

Ms. Swati Agarwal, Advocate for the Appellant
Dr. Radhe Tallo, Authorised Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 51729/2021

DATE OF HEARING : 09.08.2021
DATE OF DECISION: 09.08.2021

JUSTICE DILIP GUPTA

Ms. Swati Agarwal, learned Counsel of the appellant has stated that the certificate in Form IV has been issued for full and final settlement of tax dues.

2. The appeal is, accordingly, dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)